

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00654/2019
Chandigarh, this the 2nd day of July, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Madhupa Rani aged 53, resident of V & PO Malahari, Tehsil Indora, District Kangra, Himachal Pardesh and now residing at 2255- Chattering Lory Lane, Apex, NC 275 02, USA through her Power of Attorney holder Sh. Kalyan Kapoor son of Lt. Sh. H.L. Kapoor R/o 475, Manav Colony, Sukatri, District Panchkula, Haryana.

....Applicant

(Present: Mr. Vansh Malhotra, Advocate)

Versus

1. Union of India through the Secretary, Ministry of Education, Shastri Bhavan, new Delhi – 110001.
2. The Commissioner, Kendriy Vidyalaya Sangathan, 18, Industrial Area, Shaheed Jeet Singh Marg, New Delhi.
3. The Deputy Commissioner, Regional Office, Jammu, Near Govt. Hospital, Gandhi Nagar, Jammu – 180004.
4. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, SCO 72-73, Sector 31-A, Chandigarh – 160030.
5. The Principal, Kendriya Vidyalaya No. 1, Pathankot, Air Force Station, near Chakki Bank Railway Station, Pathankot – 145001.

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Respondents

(Present: Mr. R.K. Sharma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. At the very outset, learned counsel has suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to decide the legal notice dated 29.01.2019 (Annexure P-13), which is pending unanswered. He submitted that the applicant has been informed that the legal

notice served on his behalf has been forwarded to Respondent No.

2, but no reply thereto has so far been communicated to him.

2. Issue notice to the respondents.

3. At this stage, Mr. R.K. Sharma, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.

4. In the wake of above, the O.A. is disposed of, in limine, with a direction to Respondent No. 2 to take a call and decide the indicated legal notice (Annexure P-13) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.

5. Needless to mention that the disposal of the OA shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 02.07.2019

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